

(2018) 07 CHH CK 0157

Chhattisgarh High Court

Case No: Writ Petition (S) No. 4290 Of 2018

Dr. Chandrahas Sannat

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: July 3, 2018

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench

Advocate: T.K. Tiwari, Dhiraj Wankhede

Final Decision: Disposed Of

Judgement

Sharad Kumar Gupta, J

1. Heard counsel for the parties.

2. Petitioner has preferred this writ petition to direct the respondents No. 3 & 4 to give the benefit of salary increment from the date of his joining and

looking to his seniority, whatever the benefit of salary increment has already been given to the person who had joined after giving joining of the

petitioner.

3. Earlier petitioner was posted as Assistant Veterinary Surgeon in Veterinary Department, State of Chhattisgarh, thereafter he got appointment as

Assistant Professor in Kamdhenu University, Anjora, District Durg after obtaining the NOC and resign the earlier service.

4. Counsel for the petitioner urged that he does not press for any relief except the representation which had been received by the respondent No. 3 on

16/03/2017 may be decided by the respondent No. 3 within stipulated time.

5. Looking to the facts and circumstances of the case, the writ petition is disposed of with the direction that if aforesaid representation has not been

decided and still pending then the respondent No. 3 should decide it within 60 days from the date of receipt of copy of this order, according to the law and procedure.

6. It is made clear that this Court is not expressing any opinion on the merit of the case.